

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.4/RP/2018
Alongwith I.A.No.4/2018**

Subject : Petition for review of the order dated 27.6.2016 in Petition No.419/MP/2014.

Date of hearing : 6.3.2018

Coram : Shri P.K.Pujari, Chairpeson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Raichur Sholapur Transmission Company Private Ltd. (RSTCPL)

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri Ramji Srinivasan, Senior Advocate, MSEDCL
Shri Sandeep Bajaj, Advocate, MSEDCL
Ms. Aakankasha Nehra, Advcoate, MSEDCL

Record of Proceedings

Learned senior counsel for the Review Petitioner mentioned the matter and submitted that the Petitioner has filed Review Petition in Petition No. 419/MP/2014 inter alia for seeking direction to the respondents not to take any coercive action for encashing the Bank Guarantee furnished by the Petitioner till the disposal of the review petition which is listed for hearing on 27.3.2018. Learned senior counsel submitted that yesterday MSEDCL has invoked the Bank Guarantee of Rs. 2.33 crore which is contrary to the Commission's order dated 27.10.2014. Learned senior counsel requested the Commission to direct MSEDCL to restore the BG and to direct the other respondents not to take any coercive measure for encashing the Bank Guarantee till disposal of the Review Petition. Learned senior counsel submitted that the Review Petitioner shall keep alive the Bank Guarantee till disposal of the present Review Petition.

2. After hearing the learned senior counsel for the Review Petitioner, the Commission directed the Respondents not to take any coercive measure for invoking the Bank Guarantee till the next date of hearing.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**